

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 1773
TO BE ANSWERED ON 10.03.2025

Discharge of Effluents into the Rivers

1773. SHRI UMMEDA RAM BENIWAL:
SHRI HANUMAN BENIWAL:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government is aware that agricultural land is becoming infertile and ponds and drinking water resources have become contaminated due to the effluent released by factories and sewerage in Bandi, Luni and Jogri rivers in Pali, Balotra and Jodhpur districts and Bhandu village of Rajasthan;
- (b) if so, the details thereof along with the steps taken by the Government to check this pollution;
- (c) whether National Green Tribunal (NGT) has issued any guidelines in this regard, if so, the details thereof;
- (d) whether the guidelines of NGT have been fully complied with in-toto, if not, the reasons therefor and the details of the persons responsible for it;
- (e) whether the Government proposes to formulate any effective plan to protect public, animal and traditional water sources from the polluted water; and
- (f) if so, the details thereof along with the time by which it is likely to be formulated and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI KIRTI VARDHAN SINGH)

(a) to (d)

Government of India launched “Pradhan Mantri Krishi Sinchayee Yojana (PMKSY)” in Financial Year 2015-16 with an aim to enhance physical access of water on farm and expand cultivable area under assured irrigation, improve on farm water use efficiency, introduce sustainable water conservation practices etc. Har Khet Ko Pani (HKKP) is one of the components of Pradhan Mantri Krishi Sinchayee Yojana (PMKSY). The scheme of Surface Minor Irrigation (SMI) and Repair, Renovation & Restoration (RRR) of Water Bodies (WBs) has now become a part of PMKSY-HKKP. DoWR, RD&GR under Ministry of Jal Shakti provides Central Assistance (CA) to States for creation and restoration of Irrigation Potential (I.P.) under the SMI and RRR of Water Bodies schemes. Further, continuation of PMKSY-HKKP for the FY 2021-22 to FY 2025-26 has been approved by Union Cabinet in Dec, 2021 with a budget outlay of Rs. 4580 crores and targeted irrigation potential of 4.50 lakh-ha for SMI and RRR of WBs schemes.

The Central Assistance (CA) under both the schemes (SMI and RRR of WBs) is provided in the form of grant which is 100% of the project cost for UTs without legislature. Central Assistance is 90% of the project cost for UTs with legislature and 7 North-Eastern states and Sikkim & Hilly States (Himachal Pradesh and Uttarakhand). Further, Central Assistance/grant under SMI scheme is 60% of project cost for projects benefitting special areas i.e. undivided Koraput, Bolangir and Kalahandi (KBK) districts of Odisha, Bundelkhand region of UP and MP, Marathwada & Vidharbha region of Maharashtra, Left Wing Extremist affected areas, Tribal areas, Flood prone area, DPAP (Drought Prone Area Programme) areas, Desert Development Programme (DDP) area of other States /UTs. Central Assistance under RRR of WBs scheme is 60% of project cost for all other category. The SMI scheme covers 7 North-Eastern states including Sikkim & hilly States (Himachal Pradesh, Uttarakhand)/UTs and special areas of General Category States /UTs while RRR of WBs scheme covers the whole country. State wise and year wise details of CA release SMI and RRR of WBs component of PMKSY-HKPP is given in **Annexure-1**.

CPCB in collaboration with State Pollution Control Boards and Pollution Control Committees (SPCBs/ PCCs) has established a National Water Quality Monitoring Network (NWMP) in order to assess status of water quality of water resources and to facilitate for prevention and control of pollution in water bodies. Present water quality monitoring network under NWMP at 4736 locations including 2155 locations on Rivers, 558 on Lakes, 141 on Ponds, 102 on Tanks, 1233 Ground Water locations and 547 on other water bodies in 28 States and 8 Union Territories. However, there are no monitoring locations in Bandi, Luni and Jogri rivers in Pali, Balotra and Jodhpur districts and Bhandu village of Rajasthan under NWMP.

Textile Units in Balotra, Jodhpur and Pali: As per the information provided by Rajasthan Pollution Control Board (RSPCB), there are total 1,831 Textile units in Balotra, Jodhpur and Pali of Rajasthan. Out of 1831 textile units, 1,674 units are connected to Common Effluent Treatment Plant (CETP) and 157 units have their own ETP. The detail of Textile Units operated in the Districts are given below:

Districts	Number of Textile Units		
	Total	Connected to CETP	Having own ETP
Balotra	961	834	127*
Jodhpur	306	304	02
Pali	564	536	28
Total	1,831	1,674	157

Note: ZLD - Zero Liquid Discharge *All 127 Units Have Their Own ETP in Balotra are Operating with ZLD.

Common Effluent Treatment Plants in the Districts of Balotra, Jodhpur and Pali: Total 15 CETPs are operated with total design capacity of 134.2 MLD and the present operational capacity of 60.15 MLD (44.8%), in the state of Rajasthan. Out of 15 CETPs, 3 are in Balotra, 4 are in Pali and 2 are in Jodhpur, total 9 CETPs with total designed capacity 110 MLD and operational capacity of 51.2 MLD in these three districts. Out of the 9 CETPS, 3 CETPs have provided Zero Liquid Discharge (ZLD) systems. The details of CETPs operated in three Districts are given below:

District	Name of CETP	Capacity in MLD		Mode of Disposal	Compliance status	Action taken for non-complying
		Designed	Operational			

Balotra	CETP Balotra	18	12	ZLD	Complying	----
	CETP Jasol	6.5	1.5	----	Complying	----
	CETP Bithuja	30	5	----	Complying	----
Pali	CETP No. 02	8.4	8.4	----	Complying	----
	CETP No. 04	12	4.5	----	Non-complying	SCN
	CETP No. 06	12	8	ZLD	Complying	
	M/s Next Gen Textile Park Pvt. Ltd	3.1	0.2	ZLD	Non-complying	SCN
Jodhpur	M/s Jodhpur Pradushan Niwaran Trust (Textile Vertical)	18.5	11	----	Non-complying	SCN
	M/s Jodhpur Pradushan Niwaran Trust (Steel Vertical)	1.5	0.6	-----	Non-complying	SCN
	Total	110	51.2			

Note: ZLD- Zero Liquid Discharge, SCN - Show Cause Notice

The above table reveals that 4 CETPs are non-complying in Pali & Jodhpur districts for which Show Cause Notice (SCN) was issued by RSPCB.

This Ministry has notified the discharge standards for Textile industries vide notification G.S.R. 978(E) dated 10.10.2016 and the discharge standards for Common Effluent Treatment Plants vide notification S.O. 4(E) dated 01.01.2016 to regulate the effluent discharge from the textile industries and CETP.

Further Hon'ble NGT has not issued any guidelines specifically on this subject, however order/directions are issued by Hon'ble NGT on case to case basis.

(e) & (f):

The measures taken by government for prevention and control of Water Pollution are:

- The regulation of industrial Pollution is implemented through various provisions of Water (Prevention and Control of Pollution) Act, 1974 and the Environment Protection Act (EPA), 1986 under Consent mechanism and authorization by the respective SPCB and PCC.
- Industry Specific Standard are notified under Schedule-I (Standards for emission or discharge of environmental pollutants from various 79 industries) and Schedule-VI (General Discharge Standards) of Environment (Protection) Rules, 1986 so as to prevent pollution in the water bodies.

- CPCB classifies industries and other sectors into red, orange, green and white categories, on the basis of Pollution Index (PI) which is a function of water pollution, air pollution, and hazardous waste generation. CPCB vide directions dated 07.03.2016, issued under section 18(1)(b) of the Water Act, 1974 and the Air Act, 1981 directed all SPCBs/PCCs to adopt and implement the classification of CPCB. The classification is used by regulators for consent management, siting of unit, prioritizing pollution control and surveillance programs, levying environmental compensation etc. So far, CPCB has categorized 257 industrial sectors i.e. 63 under red, 91 under orange, 65 under green and 38 under white categories. Any new/left-out sector can be classified by SPCB/PCC at their level.
- CPCB has directed all 17 categories of high pollution potential industries, common effluent treatment plants to install Online Continuous Effluent / Emission Monitoring Systems (OCEMS) for strengthening monitoring mechanism and effective compliance through self-regulatory mechanism and constant vigil on pollution levels. Real-time values of environmental pollutants of trade effluent and emissions generated through OCEMS are transmitted online to CPCB and concerned SPCB / PCC on 24x7 basis. Central software processes the data and in case of value of pollutant parameter exceeds prescribed environmental norms or other irregularities, an automatic SMS alert is generated so that corrective measures can be taken by the industry immediately and appropriate action can be taken by concerned SPCB/PCC/CPCB.

Annexure-1

State wise Central Assistance (CA) released under SMI and RRR of WBs component of PMKSY-HKKP										
<i>(Rs. in crores)</i>										
Sl No .	State	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25
1	Andhra Pradesh			2.70						
2	Arunachal Pradesh	20.52	10.26	22.25	17.49	104.69	142.73	41.95	138.70	77.27
3	Assam	87.86	375.77	428.34	414.06	205.62	275.20	71.54	52.09	99.79* +25.31
4	Bihar			38.54	27.96	10.65	8.62	11.76	7.78	
5	Gujarat			8.81				3.16	2.57	
6	Himachal Pradesh	1.13	49.28	66.20	147.91	59.80	60.31	40.50	142.30	38.63
7	J&K & Ladakh		104.48	31.71	68.58	97.59				
8	Karnataka							30.00	37.50	37.50*
9	Manipur	20.00	22.23		24.26	69.26	75.98	26.46	23.55	
10	Meghalaya		47.1	31.50	22.22	57.07	100.47	46.52	74.21	57.11
11	Mizoram		8.25		11.34	7.65	4.66		0.81	
12	Nagaland	18.50	9.25	35.33	20.46	35.99	40.89	21.01	92.71	50.30
13	Odisha		3.00			34.54		11.10	56.25	47.635*
14	Rajasthan		14.30		11.96			9.30	10.46	21.50
15	Sikkim		9.00	16.61	9.13	9.33	9.71	12.88	29.25	
16	Tamil Nadu			7.03	16.75	1.25	17.43	27.70	49.60	5.26
17	Telangana		59.68							
18	Tripura				9.00					
19	Uttarakhand		32.40	61.00	31.78		29.63	17.20	93.40	26.90* +49.95
	Total	148.0	745	750	832.9	693.44	765.63	371.08	811.19	537.15

**CA release amount is in the form of the Mother Sanction issued to the State Government*
